The Chhattisgarh Excise (Amendment) Act, 2002

Act 11 of 2002

Keyword(s):
Apong, Beer, Bottle, Denaturant, Excise Duty, Export, Import, Intoxicant, Liquor, Manufacture

Amendment appended: 12 of 2004
CHHATTISGARH ACT
(No. 11 of 2002)

THE CHHATTISGARH EXCISE (AMENDMENT) ACT, 2002

An Act further to amend the Chhattisgarh Excise Act, 1915 (No. 2 of 1915).

Be it enacted by the Chhattisgarh Legislature in the Fifty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Chhattisgarh Excise (Amendment) Act, 2002 (No. 11 of 2002).

(2) It extends to the whole of Chhattisgarh State.

(3) It shall come into force from the date notified by the State Government in its official Gazette.

After section 18 of the Chhattisgarh Excise Act, 1915 (No. 2 of 1915) (hereinafter referred to as a Principal Act) the new section 18 A shall be inserted, as follows:—

Section 18 A—Exclusive privileges of manufacture etc. may be granted—

(1) Notwithstanding anything contained in the Act, the State Government may grant the exclusive privilege to the Chhattisgarh State Beverages Corporation Limited, a Corporation wholly owned and controlled by the State Government, the exclusive privilege to manufacture or produce in the State any spirituous beverage, liquor or liquors of any description, except the manufacture in government distillery of any spirituous beverage, liquor or liquors which is to be sold for consumption in the State or for the State.

(2) Thereupon, the Excise Commissioner, subject to the rules made by the State Government, may grant necessary licence to the Chhattisgarh State Beverages Corporation Limited for the aforesaid purpose.

(3) The Chhattisgarh State Beverages Corporation Ltd., after the grant of such licence may open its branches/depots in the State in such places and subject to such conditions as the Excise Commissioner may specify.

(1) In sub-section (1) of section 34 of the Principal Act, the words "not less than one month" shall be added after the words "imprisonment for a term", for the words "five hundred" the words "five thousand" and for the words "five thousand" the words "twenty five thousand" shall be substituted.
CHHATTISGARH ACT
(No. 12 of 2004)

THE CHHATTISGARH EXCISE (AMENDMENT) ACT, 2004

An Act further to amend the Chhattisgarh Excise Act, 1915 (No. II of 1915).

Be it enacted by the Chhattisgarh Legislature in the Fifty-Fifth year of the Republic of India as follows:

1. (1) This Act may be called the Chhattisgarh Excise (Amendment) Act, 2004 (No. 12 of 2004).

(2) It extends to the whole of Chhattisgarh.

(3) It shall come into force from the date of its publication in the official gazette.

2. After Section 28 of the Chhattisgarh Excise Act, 1915 (No. II of 1915) (hereinafter referred to as the Principal Act), the following new section shall be inserted, namely:

"28-A The State Government may by general or special order in writing direct that payment of the manufacture, import, export, transport, storage, sale, purchase use, supervision or cultivation of any intoxicant, denatured spirituous preparations or hemp shall be under the supervision of such Excise staff as the Excise Commissioner may deem proper to appoint in this behalf and that the person manufacturing, importing, exporting, transporting, storing, selling, purchasing, using, collection or cultivating the intoxicant or denatured spirituous preparations shall pay to the State Government towards supervision charges as Levy as may be imposed by the State Government in this behalf.

Provided that the State Government may exempt any class of person or any institution from paying the whole or any part of such Levy."